

शहरी विकास विभाग, (संसदीय शाखा)
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
09वाँ तल, सी - विंग, दिल्ली सचिवालय
आई.पी. एस्टेट, नई दिल्ली-110002

एफ. 53 (०९) अता० प्र०-71/द्वि. सत्र (बजट सत्र) 2025/दिविस/श.वि./387-389 दिनांक 24.03.2025

सेवा में,

उप सचिव (प्रश्न शाखा)
दिल्ली विधानसभा सचिवालय,
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
पुराना सचिवालय, दिल्ली-110054.

विषय:- दिल्ली विधानसभा अतारांकित प्रश्न संख्या 71, श्री
दिनांक 26.03.2025 को सदन की बैठक हेतु।

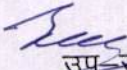
विशेष रवि

महोदय,

आपको उपरोक्त विषय में उद्धृत विधानसभा प्रश्न के उत्तर की 100 प्रतियाँ, माननीय मंत्री, शहरी विकास विभाग, दिल्ली सरकार, द्वारा अनुमोदित अग्रिम कार्यवाही हेतु संलग्न हैं।


संलग्न: उपरोक्तानुसार

भवदीय


उप-सचिव (सं० शा०)

प्रतिलिपि:-

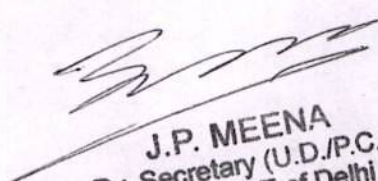
1. सचिव, माननीय शहरी विकास मंत्री, दिल्ली सचिवालय, नई दिल्ली को प्रश्न के उत्तर की दो प्रतियाँ सहित।
2. निदेशक, सूचना एवं प्रचार निदेशालय, पुराना सचिवालय, दिल्ली को प्रश्न के उत्तर की 100 प्रतियाँ सहित।


उप-सचिव (सं० शा०)

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली-110002.

माननीय विधायक का नाम : श्री विशेष रवि
दिनांक : 26.03.2025
विधानसभा अतारांकित प्रश्न संख्या : 71
क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र.सं.	प्रश्न	उत्तर
क	करोलबाग विधानसभा क्षेत्र में अवैध डेयरी फार्म व आवारों गायों के संबंध में कार्रवाई हेतु दिल्ली नगर निगम को लिखित पत्र संख्या 126717 दिनांक 20/05/2024 पर क्या कार्रवाई की गई है;	दिनांक 30.05.2024 से अब तक करोल बाग विधानसभा क्षेत्र से व संलग्न क्षेत्रों से आवारा पशुओं को पकड़ने की कार्यवाही की गई कुल 125 आवारा पशुओं को उठाया गया जिसकी प्रतिलिपि (अनुलग्नक 'क') पर संलग्न है । वार्ड 83 में आवारा गायों को पालने वाले डेयरी मालिकों के खिलाफ FIR दर्ज करने के 05 पत्र (अनुलग्नक-‘ख’) पुलिस थाने में भेजने के साथ-साथ डी.एम.सी. एक्ट क अंतर्गत 21 चालान की भी कार्यवाही की गई है ।
ख	यदि नहीं की गई तो क्यों नहीं की गई तथा इसके लिए कौन-कौन से अधिकारी जिम्मेदार हैं; और	इसके अतिरिक्त इस संदर्भ में कड़ी सुरक्षा एवं निगरानी हेतु 05 पत्र (अनुलग्नक-‘ग’) पुलिस थाना, डी.बी. गुप्ता में विभाग द्वारा भेजे जा चुके हैं ताकि अवैध डेयरी मालिक पुनः करोल बाग विधानसभा क्षेत्र में डेयरी से संबंधित कार्य न कर सके । भविष्य में भी यह कार्यवाही आगे जारी रहेगी तथा अवैध डेयरी को घोघा भेजने की जरूरत है ।
ग	उपर्युक्त संबंध में कार्रवाई तथा इस समस्या का समाधान कब तक होगा?	


J.P. MEENA
Dy. Secretary (U.D./P.C.)
Govt. of NCT of Delhi
Delhi Secretariat
I.P. Estate, New Delhi-02

16/12/2019
अनुलग्नक-घा/

Table 'A'

क्रमांक	माह	वार्ड सं.82 से उठाये गये आवारा पशुओं की संख्या
1.	जून 24	04
2.	जुलाई	02
3.	अगस्त	06
4.	सितम्बर	02
5.	अक्टूबर	04
6.	नवम्बर	03
7.	जनवरी 25	03
8.	फरवरी	05
	कुल	29

Table 'B'

क्रमांक	माह	वार्ड सं. 83 से उठाये गये आवारा पशुओं की संख्या
1.	मई 24	03
2.	जून	11
3.	जुलाई	21
3.	अगस्त	05
4.	सितम्बर	03
5.	अक्टूबर	05
6.	नवम्बर	05
7.	दिसम्बर	05
7.	जनवरी 25	24
8.	मार्च	14
	कुल	96



No. VO/KBZ/2025/ 988

To,

The SHO,
DBG Road,
New Delhi

Subject: - Regarding request to take appropriate action including lodgment of FIR U/S 98 DP Act & 291 of Bhartiya Nyaya Sanhita 2023 against Sh. Lala S/o Sh. Jagmal R/o L-4, Railway Colony, Loco Shed, Kishan Ganj, Near Shiv Mandir, Delhi.

The Hon'ble High Court of Delhi in CWP No. 3791/2000 (Common Cause Society V/s UOI & Ors.) and in WPC no. 697/2016 Sham Sharma V/s GNCTD and others has directed MCD to remove/relocate all the unauthorized dairies from the urban area of Delhi. It is pertinent here to mention that as per the directions of Hon'ble High Court of Delhi in the CWP no. 3791/2000:

- The MCD & Police Department should work together jointly to stop the menace of stray/illegal dairy cattle.
- Co-ordination committee shall be constituted in each of police districts. Each committee consists of Dy. Commissioner, MCD of area and Dy. Commissioner of Police of the Concerned District. The two member of committee shall be responsible for eradicating the menace of stray/illegal dairy cattle.

In view of the above Veterinary Services Department, Karol Bagh Zone has been conducting regular raids/actions with or without police force of P.S DBG Road, Delhi for removing the straying/illegal dairies cattle. However, it has been observed by field staff and Milch Tax Inspector that some persons are keeping the cattle in large numbers/running the dairy activity in the Public land, Loco Railway Colony, Kishan Ganj area and let them loose after milking to roam freely in the public streets/roads of Kishannganj area. Moreover, during the action/raid by this department, these offenders take away/hide their cattle in Public land, Loco

Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

Date: 17/3/2025

14/c 18/c
Railway Colony, Kishan Ganj area and other areas and they let their cattle loose to stray on the roads/streets again as soon as the MCD team concludes the action in the area and also after the working hours of MCD team in early morning/late evening/night. These roaming stray cattle create hindrance in smooth movement of traffic and pose risk of serious road accidents and injuries.

Further, it has been brought to the notice by Milch Tax Inspector and field staff that one Sh. Lala S/o Jagmal R/o L-4, Railway Colony, Loco Shed, Kishan Ganj, Near Shiv Mandir, Delhi, is still keeping the cattles illegally in Public land, Loco Railway Colony, Kishan Ganj area and lets his cattles loose to stray on the roads/streets of Kishanganj and other adjoining areas which not only cause hindrance in the traffic movement but also create insanitary condition in that area & also pose risk of severe/fatal injury to the general public as large no. of people visit this place.

Hence, based on the prima facie/observations of staff as mentioned above, it is requested for strict surveillance of area and to investigate the matter properly and take appropriate actions as per law including lodgment of FIR under section 98 DP Act & 291 of Bhartiya Nyaya Sanhita 2023 against the offenders so that such illegal dairy activity/straying of cattle should not happen by the offenders in the Kishanganj area.

K. K. B. Z.
MTI/KBZ

A. Shau
Veterinary Officer
Karol Bagh Zone
Municipal Corporation of Delhi

Copy for information: -

- Dy. Commissioner, Karol Bagh Zone, MCD
- Office Copy



17/2
13/2

Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

No. VO/KBZ/2025/ 986

Date: 17/3/2025

To,

The SHO,
DBG Road,
New Delhi

Subject: - Regarding request to take appropriate action including lodgment of FIR U/S 98 DP Act & 291 of Bhartiya Nyaya Sanhita 2023 against Sh. Arun Yadav S/o Sh. Balbir R/o H.No.8696, Shidipura, Karol Bagh, New Delhi.

The Hon'ble High Court of Delhi in CWP No. 3791/2000 (Common Cause Society V/s UOI & Ors.) and in WPC no. 697/2016 Sham Sharma V/s GNCTD, and others has directed MCD to remove/relocate all the unauthorized dairies from the urban area of Delhi. It is pertinent here to mention that as per the directions of Hon'ble High Court of Delhi in the CWP no. 3791/2000:

- The MCD & Police Department should work together jointly to stop the menace of stray/illegal dairy cattle.
- Co-ordination committee shall be constituted in each of police districts. Each committee consists of Dy. Commissioner, MCD of area and Dy. Commissioner of Police of the Concerned District. The two member of committee shall be responsible for eradicating the menace of stray/illegal dairy cattle.

In view of the above Veterinary Services Department, Karol Bagh Zone has been conducting regular raids/actions with or without police force of P.S DBG Road, Delhi for removing the straying/illegal dairies cattle. However, it has been observed by field staff and Milch Tax Inspector that some persons are keeping the cattle in large numbers/running the dairy activity in the Public land, Loco Railway Colony, Kishan Ganj area and let them loose after milking to roam freely in the public streets/roads of Kishannganj area. Moreover, during the action/raid by this department, these offenders take away/hide their cattle in Public land, Loco Railway Colony, Kishan Ganj area and other areas and they let their cattle loose to stray on the roads/streets again as soon as the MCD team concludes the action in the area and also after the

12/C 14/C
working hours of MCD team in early morning/late evening/night. These roaming stray cattle create hindrance in smooth movement of traffic and pose risk of serious road accidents and injuries.

Further, it has been brought to the notice by Milch Tax Inspector and field staff that one Sh. Arun Yadav S/o Balbir R/o H.No.8696, Shidipura, Karol Bagh, Delhi, is still keeping the cattles illegally in Public land, Loco Railway Colony, Kishan Ganj area and lets his cattles loose to stray on the roads/streets of Kishanganj and other adjoining areas which not only cause hindrance in the traffic movement but also create insanitary condition in that area & also pose risk of severe/fatal injury to the general public as large no. of people visit this place.

Hence, based on the prima facie/observations of staff as mentioned above, it is requested for strict surveillance of area and to investigate the matter properly and take appropriate actions as per law including lodgment of FIR under section 98 DP Act & 291 of Bhartiya Nyaya Sanhita 2023 against the offenders so that such illegal dairy activity/straying of cattle should not happen by the offenders in the Kishanganj area.

Kapil
MTI/KBZ


Veterinary Officer
Karol Bagh Zone
Municipal Corporation of Delhi

Copy for information: -

- Dy. Commissioner, Karol Bagh Zone, MCD
- Office Copy



Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

No. VO/KBZ/2024/ 293

Date: 04/07/2024

To,

The SHO
PS : D.B Gupta Road
New Delhi

Subject :- Regarding necessary action including registration of FIR against the persons involved in illegal dairy activity in Railway Colony Kishanganj and its adjoining area.

- Ref. 1. Letter no. 126717/20/5/2024 dated 20.05.2024 of Sh. Vishesh Ravi, Honble MLA, Karol Bagh Constituency.
2. Common Cause Society V/s Union of India & Ors in CWP no. 3791/2000.

With respect to the subject under reference as mentioned above, it is informed that as per the Hon'ble High Court Delhi vide order vide CWP no. 3791/2000 dated 16/12/2002

- "The MCD, the NDMC and the police department should work together to stop the menace of stray cattle".
- "Coordination Committee shall be constituted in each of the police district. Each committee shall consist of the Deputy Commissioner of MCD of the area/Secretary NDMC, and the Deputy Commissioner of Police of the concerned District. The two-member Committee shall be responsible for eradicating the menace of stray cattle.

In compliance of the above said, during the coordination committee meeting held under the chairmanship of Deputy Commissioner, Karol Bagh Zone on 12.12.2023 the necessary directions has been given to take necessary action as per rule against the persons involved in illegal dairy activity in government land and urban area of Delhi (copies enclosed for ready reference).

In this regard, please find enclosed herewith the reference letter vide no. 126717/20/5/2024 dated 20.05.2024 of Sh. Vishesh Ravi, Hon'ble MLA, Karol Bagh Constituency which is self-explanatory. The Veterinary Services Department has been taking regular actions with police force against the straying cattles in the Loco Railway Colony, Kishanganj & adjoining areas wherein impounded cattles are sent to Gaushala (copy enclosed for ready reference).

10/4 14/C

Further, it is requested to look into the matter and take necessary action as per law against illegal dairy owners in the above mentioned area. The concerned beat officer of the areas may kindly be directed to keep the strict watch & ward of above said areas and identify the persons involved in illegal dairy activity with giving warning to stop such activities immediately in the areas, falling which necessary action be taken including registration of FIR under relevant sections as applicable.

Encl: As above

[Signature]
4/7/24
Veterinary Officer
Karol Bagh Zone

Copy for kind information to :-

1. Dy. Commissioner, Karol Bagh Zone
2. Dy. Commissioner of Police, West District, Dariyaganj, Delhi.
3. Office Copy.



Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Higam Bhawan, D.H. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vskbz123@gmail.com,
Tel No. 011-25018501

No. VO/KBZ/2023/113

Date: 01/06/2023

To,

The SHO,
D.B Gupta Road,
Delhi

Subject: - Request to lodge FIR U/S 289 IPC 1860 & 98 DP Act 1978 against
Sh. Lala S/o Sh. Jagmal R/o 1-4, Railway Colony, Loko Shed, Kishan Ganj
near Shiv Mandir, New Delhi.

Sir,

The Hon'ble High Court of Delhi in CWP No. 3791/2000 (Common Cause Society V/s
UOI & Ors.) and in WPC no. 697/2016 Sham Sharma V/s GNCTD and others has directed
MCD to remove/relocate all the unauthorized dairies from the urban area of Delhi.

It is pertinent here to mention that the Hon'ble High Court of Delhi in the CWP no.
3791/2000 has constituted a Two-Member "Co-ordination Committee" comprising of
Dy. Commissioner of Municipal Corporation & Dy. Commissioner of Police of the
respective district to ensure the eradication of stray cattle and illegal dairies from urban areas.
The Hon'ble High Court in the same case also directed that "Prosecutions should be
launched U/S 98 of Delhi Police Act 1978 & Section 289 of Indian Penal Code, 1860
against the owners of any cattle and bovine animals which are found on the streets and
roads".

In view of the above Veterinary Services Department, Karol Bagh Zone has been
conducting regular raids with and without police force of P.S D.B Gupta Road, Delhi for
removing the illegal dairies/ stray cattle, but it has been observed that during the field
raid/action these illegal dairy owners take away & hide their cattle in other area during the
day time and bring them back when the MCD staff leaves for office. They let their cattle
loose to stray on the roads/streets in the evening when the Municipal staff is not in the field.
These roaming stray cattle create hindrance in smooth movement of traffic and may also
cause road accidents and injury to people.

P.T.O.

8/6

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It has been already brought to your notice that one Sh. Lala S/o Sh. Jagmal R/o L-4, Railway Colony, Loko Shed, Kishan Ganj near Shiv Mandir, New Delhi, is still keeping the cattle illegally in Public Land, Loko Railway Colony, Kishan Ganj, Delhi. Sh. Lala lets his cattle loose to stray on the roads/streets Public Land, Loko Railway Colony, Kishan Ganj, Delhi and other adjoining areas which not only cause hindrance in the traffic movement but also create insanitary condition in that area & pose risk of road accident & injury to the public as large no. of people visit this place.

In view of above it is requested that an FIR U/S 98 of Delhi Police Act 1978 & section 289 of IPC, 1860 as well as under section 268, 269 & 270 of IPC may kindly be lodged against Sh. Lala S/o Sh. Jagmal R/o L-4, Railway Colony, Loko Shed, Kishan Ganj near Shiv Mandir, New Delhi, for keeping dairy/cattle without any license and letting them loose to stray on the street/roads thereby causing nuisance, insanitary conditions besides showing non compliance of orders of The Hon'ble High Court of Delhi.

Thanking You

Sundar Singh
Sundar Singh
Milch Tax Inspector
Karol Bagh Zone

Copy for information: -
Veterinary Officer, Karol Zone, MCD
Office Copy



41C HC
Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 400,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

No. VO/KBZ/2023/357

Date: 26/07/2023

To,
The SHO,
D.B Gupta Road,
Delhi

Subject: - Request to lodge FIR U/S 289 IPC 1860 & 98 DP Act 1978 against
Sh. Lala S/o Sh. Jagmal R/o L-4, Railway Colony, Loko Shed, Kishan Ganj
near Shiv Mandir, New Delhi.

Sir,

The Hon'ble High Court of Delhi in CWP No: 3791/2000 (Common Cause Society V/s
UOI & Ors.) and in WPC no. 697/2016 Sham Sharma V/s GNCTD and others has directed
MCD to remove/relocate all the unauthorized dairies from the urban area of Delhi.

It is pertinent here to mention that the Hon'ble High Court of Delhi in the CWP no.
3791/2000 has constituted a Two-Member "Co-ordination Committee" comprising of
Dy. Commissioner of Municipal Corporation & Dy. Commissioner of Police of the
respective district to ensure the eradication of stray cattle and illegal dairies from urban areas.
The Hon'ble High Court in the same case also directed that "Prosecutions should be
launched U/S 98 of Delhi Police Act 1978 & Section 289 of Indian Penal Code, 1860
against the owners of any cattle and bovine animals which are found on the streets and
roads".

In view of the above Veterinary Services Department, Karol Bagh Zone has been
conducting regular raids with and without police force of P.S D.B Gupta Road, Delhi for
removing the illegal dairies/ stray cattle, but it has been observed that during the field
raid/action these illegal dairy owners take away & hide their cattles in other area during the
day time and bring them back when the MCD staff leaves for office. They let their cattle
loose to stray on the roads/streets in the evening when the Municipal staff is not in the field.
These roaming stray cattle create hindrance in smooth movement of traffic and may also
cause road accidents and injury to people.

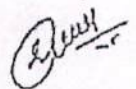
Received
31/07/23

6/6 10/C

It has been already brought to your notice that one Sh. Lala S/o Sh. Jagmal R/o L-4, Railway Colony, Loko Shed, Kishan Ganj near Shiv Mandir, New Delhi, is still keeping the cattles illegally in Public Land, Loko Railway Colony, Kishan Ganj, Delhi. Sh. Lala lets his cattles loose to stray on the roads/streets Public Land, Loko Railway Colony, Kishan Ganj, Delhi and other adjoining areas which not only cause hindrance in the traffic movement but also create insanitary condition in that area & pose risk of road accident & injury to the public as large no. of people visit this place.

In view of above it is requested that an FIR U/S 98 of Delhi Police Act 1978 & section 289 of IPC, 1860 as well as under section 268, 269 & 270 of IPC may kindly be lodged against Sh. Lala S/o Sh. Jagmal R/o L-4, Railway Colony, Loko Shed, Kishan Ganj near Shiv Mandir, New Delhi, for keeping dairy/cattle without any license and letting them loose to stray on the street/roads thereby causing nuisance, insanitary conditions besides showing non compliance of orders of The Hon'ble High Court of Delhi.

Thanking You



Satya Narain
Milch Tax Inspector
Karol Bagh Zone

Copy for information: -
Veterinary Officer, Karol Zone, MCD
Office Copy



91C
अनुलग्नक-1
Municipal Corporation of Delhi
Veterinary Services Department
Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

No. VO/KBZ/2025/989

Date: 18/03/2025

To,

The SHO,
PS : D.B Gupta Road,
New Delhi

Subject :- Strict surveillance for not allowing illegal dairy activities at
DCM Road, Gaushala Road, Railway Colony Kishanganj &
adjoining area near D.B Gupta Road, Delhi.

Ref. : Common Cause Society V/s Union of India & Ors in CWP no.
3791/2000.

Sir,

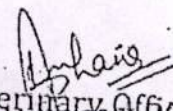
With reference to subject cited above, in compliance with the directions of the Hon'ble High Court regarding removal of stray cattle and illegal dairies, the action against illegal dairies/cattle was taken jointly with PS D.B Gupta Road at DCM Road, Gaushala Road, Railway Colony, Kishanganj & adjoining area near D.B Gupta Road (D.B Gupta Road jurisdiction) on 11.03, 13.03, & 15.03.25. During the action, total 11 stray cattles found in the above-mentioned areas were impounded and have been sent to Gaushala for rehabilitation. The photographs taken during this drive are enclosed herewith.

It is therefore, requested that the concerned Division/Beat Officer of the area may be directed to keep a strict vigil and does not to allow any person/illegal dairy owners/offenders to keep/run the dairy/cattles illegally. In case of re-occurrence of illegal dairy activity/cattle presence or roaming, action must be initiated as per relevant sections of Law as applicable.

Encl: As above

Copy for kind information to: -

1. Dy. Commissioner, Karol Bagh Zone, MCD.
2. Office Copy.


Veterinary Officer
Karol Bagh Zone
Municipal Corporation of Delhi



Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

No. VO/KBZ/2025/796

Date: 06/01/2025

To,

The SHO,
PS : D.B Gupta Road,
New Delhi

Subject :- Strict surveillance for not allowing illegal dairy activities at
DCM Road, Gaushala Road, Kishanganj & adjoining area
near D.B Gupta Road, Delhi.

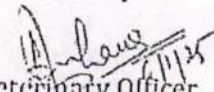
Ref. : Common Cause Society V/s Union of India & Ors in CWP no.
3791/2000.

Sir,

With reference to subject cited above, in compliance with the directions of the Hon'ble High Court regarding removal of stray cattle and illegal dairies, the action against illegal dairies/cattle was taken jointly with PS D.B Gupta Road at DCM Road, Gaushala Road, Kishanganj & adjoining area near D.B Gupta Road (D.B Gupta Road jurisdiction) on 02.01, & 06.01.25. During the action, total 15 stray cattles found in the above mentioned areas were impounded and have been sent to Gaushala for rehabilitation. The photographs taken during this drive are enclosed herewith.

It is therefore, requested that the concerned Division/Beat Officer of the area may be directed to keep a strict vigil and does not to allow any person/illegal dairy owners/offenders to keep/run the dairy/cattles illegally. In case of re-occurrence of illegal dairy activity/cattle presence or roaming, action must be initiated as per relevant sections of Law as applicable.

Encl: As above


Veterinary Officer
Karol Bagh Zone

Copy for kind information to:-

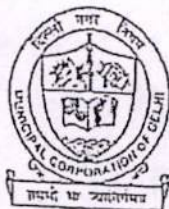
1. Dy. Commissioner, Karol Bagh Zone, MCD.
2. Office Copy.

o/c.



Received

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on 8/1/2025



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Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25018501

No. VO/KBZ/2024/ 380

Date: 07/8/2024

To,

The SHO
PS : D.B Gupta Road,
New Delhi

Subject: - Regarding Strict surveillance for not allowing illegal dairy activities.

Ref. Common Cause Society V/s Union of India & Ors in CWP no. 3791/2000.

Sir,

With reference to subject cited above, in compliance with the directions of the Hon'ble High Court regarding removal of stray cattle and illegal dairies, the action against illegal dairies/cattle was taken with police assistance at Ram Swaroop Vidyarthi Marg, Near CNG Pump, Anand Parbat & its adjoining area (PS D.B Gupta Road, jurisdiction) on 26.07.24. During the actions total 05 cattles found in the above mentioned areas were impounded and have been sent to Gaushala for rehabilitation. The photographs taken during this drive are enclosed herewith.

It is therefore, requested that the concerned Division/Beat Officer of the area may be directed to keep a strict vigil and do not to allow any person to keep/run the dairy/cattles illegally in the above mentioned area. In case of re-occurrence of illegal dairy activity/cattle roaming in the public area, action must be initiated as per sections 289, 428 & 429 of Indian Penal Code, Section 98/relevant sections of Delhi Police Act as applicable, against the illegal dairy owner/offenders.

Encl: As above

Copy for kind information to :-

1. Dy. Commissioner, Karol Bagh Zone
2. Dy. Commissioner of Police, Central District, Dariyaganj, Delhi.
3. Office Copy.

Veterinary Officer,
Karol Bagh Zone, MCD
Karol Bagh Zone, MCD



Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.B. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com.
Tel No. 011-25818501

No. VO/KB7/2024/351

Date: 23/07/2024

To,

The SHO
PS : D.B Gupta Road,
New Delhi



Subject: - Regarding Strict surveillance for not allowing illegal dairy activities.

Ref. Common Cause Society V/s Union of India & Ors in CWP no. 3791/2000.

Sir,

With reference to subject cited above, in compliance with the directions of the Hon'ble High Court regarding removal of stray cattle and illegal dairies, the action against illegal dairies/cattle was taken with police assistance at CNG Pump, Military Road, Near Anand Parbat & its adjoining area (PS D.B Gupta Road, jurisdiction) on 16.07.24. During the actions total 07 cattles found in the above mentioned areas were impounded and have been sent to Gaushala for rehabilitation. The photographs taken during this drive are enclosed herewith.

It is therefore, requested that the concerned Division/Beat Officer of the area may be directed to keep a strict vigil and do not to allow any person to keep/run the dairy/cattles illegally in the above mentioned area. In case of re-occurrence of illegal dairy activity/cattle roaming in the public area, action must be initiated as per sections 289, 428 & 429 of Indian Penal Code, Section 98/relevant sections of Delhi Police Act as applicable, against the illegal dairy owner/offenders.

Encl: As above

[Signature]
Veterinary Officer
Karol Bagh Zone

Copy for kind information to :-

1. Dy. Commissioner, Karol Bagh Zone
2. Dy. Commissioner of Police, Central District, Dariyaganj, Delhi.
3. Office Copy.



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Municipal Corporation of Delhi
Veterinary Services Department

Karol Bagh Zone, 3rd Floor, Room No. 408,
Nigam Bhawan, D.E. Gupta Road
Karol Bagh, Anand Parbat, New Delhi-05
E-Mail: vsdkbz123@gmail.com,
Tel No. 011-25818501

No. VO/KBZ/2024/327

Date: 16/7/2024

To,

The SHO
PS: D.B Gupta Road
New Delhi

Subject: - Regarding Strict surveillance for not allowing illegal dairy activities.

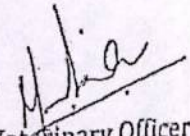
Ref. Common Cause Society V/s Union of India & Ors in CWP no. 3791/2000.

Sir,

With reference to subject cited above, in compliance with the directions of the Hon'ble High Court regarding removal of stray cattle and illegal dairies, the action against illegal dairies/cattle was taken with police assistance at Loco Railway Colony, Kishanganj & its adjoining area (P.S DB Gupta Road jurisdiction) on 10.07.24 & 11.07.24. During the actions total 15 cattles found in the above mentioned areas were impounded and have been sent to Gaushala for rehabilitation. The photographs taken during this drive are enclosed herewith.

It is therefore, requested that the concerned Division/Beat Officer of the area may be directed to keep a strict vigil and do not to allow any person to keep/run the dairy/cattles illegally in the above mentioned area. In case of re-occurrence of illegal dairy activity/cattle roaming in the pubic area action must be initiated as per sections 289, 428 & 429 of Indian Penal Code, Section 98/relevant sections of Delhi Police Act as applicable, against the illegal dairy owner/offenders.

Encl: As above


Veterinary Officer
Karol Bagh Zone

Copy for kind information to :-

1. Dy. Commissioner, Karol Bagh Zone
2. Dy. Commissioner of Police, Central District, Dariyaganj, Delhi.
3. Office Copy.